

## **NOTICE**

As directed I am to inform that the civil writ petitions relating to PIL matters have been categorized in the following manner for listing naturewise depending upon the reliefs prayed through the petition:-

- A. Encroachment of Public Land
- B. Encroachment of Raod
- C. Construction / Repairing of Raod
- D. Medical / Health issues etc.
- E. Education matters etc.
- F. Financial irregularities / Embezzlement etc.
- G. Violation of Building Laws etc.
- H. Civil Amenities etc.
- I. Pollution etc.
- J. Miscellaneous

In view of the above said facts learned Advocates are requested to specifically mention the nature of the civil writ petitions relating to PIL matters filed by them.

**Patna High Court**  
**16.07.2016**

**Sd/-**  
**(Prem Ranjan Mishra)**  
**Registrar (List)**